

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

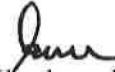
ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 18th June, 2019.

No. LR (A) 32/92/Pt.IV/115-- The Governor of Meghalaya in exercise of the powers conferred under Sub – rule (3) of Section 24 of the Code of Criminal Procedure, 1973 is pleased to appoint Shri Markos Surong, Advocate as the Public Prosecutor/Government Pleader for District Court at West Jaintia Hills District, Jowai with Headquarter at Shillong with immediate effect until further orders.

This supercedes earlier orders issued in this regard.



(S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LR (A) 32/92/Pt.IV/115-A,

Dated Shillong, the 18th June, 2019.

Copy forwarded to: -

1. The Accountant General (A & E), Meghalaya, Shillong-793001. The above Public Prosecutor/Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./165 dt. 30.10.2018.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, West Jaintia Hills District, Jowai.
4. The Superintendent of Police, West Jaintia Hills District, Jowai.
5. The District & Sessions Judge, West Jaintia Hills District, Jowai.
6. The Advocate concerned. Charge report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his contact No. should also be furnished.
7. The Secretary, Jowai Bar Association, Jowai.
8. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
9. DIPR, Shillong.
10. The Treasury Officer, Jowai.
11. DEO, Law Department for uploading in the website.
12. Law (B) Department.
13. Shri Markus Surong, Public Prosecutor Jowai, West Jaintia Hills District.
14. Guard file.

By order etc.,



Additional Secretary to the Govt. of Meghalaya,
Law Department
